

(d) if so, the details of the report used for the preparation and modification of of tribal sub-plan of that State ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) :

(a) and (b). No specific amount use sanctioned for the purpose. Unit of the Special Central Assistance released to the State as an additive to the State's financial effort for Tribal sub-Plan programmes, the expenditure on Universal Tribal Bench Mark Survey was advised to be met by the State. The total release of Special Central Assistance to the State during the Sixth Five Year Plan was Rs. 6656.48 lakhs.

(c) and (d). The Universal Tribal Bench Mark Survey was initiated towards last part of the Fifth Five Year Plan to fill data gap in the tribal areas and to provide base for formulation of project reports and in planning for the TSP areas. The data also help in evaluation of the programmes made in the subsequent plans. The Bench Mark Survey data have been utilised to prepare the project reports and formulate scheme for TSP areas.

#### Death of Persons in Police-Lock-Up

2308. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) number of persons died in police lock-up in Delhi during May, June-July, 1985 after they were arrested;

(b) the reasons for their death;

(c) whether third degree torture is carried on in police-lock-up to get information from arrested persons, resulting in their death;

(d) if so, any guide-lines/instructions have been given for this purpose; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) Three persons died in the Police custody in the

Union Territory of Delhi during the period May to July, 1985.

(b) Inquest proceedings by the concerned SDMs are being conducted into all the three cases of death. Their findings are awaited.

(c) to (e). There are strict instructions against use of third degree methods during interrogation. The investigating officers are briefed from time to time by senior officers to avoid use of any third degree methods and to use modern scientific methods in investigation of cases.

#### Demand Against Export of Logs from A and N Islands

2309. SHRI MANORANJAN BHAKTA : Will the PRIME MINISTER be pleased to state :

(a) whether Government are aware of the public demand against export of logs from A and N Islands;

(b) if so, action contemplated for utilising logs into finished product in the Islands for generating employment; and if not, reasons therefor;

(c) whether Government have received proposal for ply-wood factories at Little Andaman and Diglipur; and

(d) if so, the action contemplated for setting up of the ply-wood factories which can generate enough employment in the Islands, and if not, reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN) : (a) The Government is aware of the opinion against export of logs from A and N Islands.

(b) to (d). The information is being collected and will be laid on the Table of the House.

#### [Translation]

#### Change of Cadre of IAS Officers

2310. SHRI JITENDRA SINGH : Will the PRIME MINISTER be pleased to state :

(a) the number of the officers of Indian

Administrative Service whose cadre was changed from other States to their own State during past three years; and

(b) the reasons for changing their cadre and the basis thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO) : (a) and (b). In accordance with the provisions of Rule 5(2) of the I.A.S. (Cadre) Rules, 1954, the Central Government had been permitting inter-cadre transfer upto the end of 1982 on the following grounds :

- (i) In public interest;
- (ii) When two All India Services officers borne on different cadres are married;
- (iii) When the climate of the State of allocation was injurious to the health of the officer or the spouse or the dependent children; and
- (iv) On compassionate grounds on merits of each case.

Accordingly, during the year 1982, nine IAS officers were transferred to their home States on the above grounds. However, in January, 1983, it was decided that inter-cadre transfers should not be permitted except in rare cases of genuine hardship or marriage between two All India Service Officers. Two IAS officers were transferred to their home States during the period 1983 and 1984 since these were rare cases of genuine hardship.

The policy regarding inter-cadre transfers was reviewed in April, 1985 and it has been decided that inter-cadre transfers should be totally prohibited except those on grounds of marriage between two All India Service officers borne on different cadres.

#### Plantation of Trees Under 20-Point Programme

2311. SHRI KAMLA PRASAD RAWAT : Will the PRIME MINISTER be pleased to state :

(a) the number of trees planted so far under the official Twenty Point Programme; and

(b) in case these trees are sold, the revenue likely to accrue to Government therefrom and the details in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN) : (a) About 713 crore seedlings have been distributed till 1984-85 since the inception of the new 20-Point Programme.

(b) It is not possible to give an estimate of the revenue likely to accrue to Government of this account.

[English]

#### CBI Cases Pending in Courts

2312. SHRI AMITABH BACHCHAN : Will the PRIME MINISTER be pleased to state :

(a) the number of CBI cases pending for trial in the courts for more than four years;

(b) whether CBI has made any suggestions to reduce this delay; and

(c) if so, what is the action taken by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO) : (a) A total of 797 cases are pending in Courts for more than 4 years as on 30-6-1985.

(b) Yes, Sir. The CBI had suggested the setting up of Special/Addl. Courts for